

**ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

OA/021/702/2020

HYDERABAD, this the 5th day of November, 2020

Hon'ble Mr. Ashish Kalia, Judl. Member
Hon'ble Mr. B.V. Sudhakar, Admn. Member



Vijay Prasad, S/o. Yogendra Prasad,
 Aged about 45 years,
 Occ: Station Master, Gr. C,
 Nanded Railway Station, Nanded Division,
 South Central Railway, Nanded District.

...Applicant

(By Advocate : Sri. B. Pavan Kumar)

Vs.

1. Union of India rep. by its General Manager, South Central Railways, Secunderabad.
2. The Chief Operating Manager, South Central Railways, Secunderabad.
3. The Chief Personnel Officer, South Central Railways, Secunderabad.
4. The Divisional Railway Manager, South Central Railways, Nanded Division.
5. The Sr. Divisional Personnel Officer, South Central Railways, Nanded Division.

....Respondents

(By Advocate : Sri N. Srinivasa Rao, SC for Rlys.)

ORAL ORDER
(As per Hon'ble Mr. B.V. Sudhakar, Admn. Member)

Through Video Conferencing:

2. The OA is filed to grant Over Time Allowance (OTA), Night Duty Allowance (NDA) and Travelling Allowance (TA) to the applicant for certain periods.



3. Brief facts of the case are that the applicant joined the respondents organization as Asst. Station Master on 20.2.2011 and was promoted as Station Master on 4.2.2019 with grade pay of Rs.4200. Applicant submitted a representation on 1.9.2020 for payment of over time allowance with reference to grade pay of Rs.4200 and for the payment of eligible OTA for the intervening period from 23.2.2014 till 14.11.2015. Another representation was made on 9.10.2020 seeking OTA, NDA and TA for the period 2013 to 2015. Despite representations there being no fruitful result, the OA has been filed.

4. The contentions of the applicant are that the non-payment of OTA with reference to the grade pay of Rs.4200 is illegal and arbitrary.

5. Heard both the counsel and perused the pleadings on record,

6. Applicant claims that he is eligible for OTA with grade pay of Rs.4200 on being promoted as Station Master on 4.2.2019. Instead, respondents, as per the claim of the applicant, have been paying OTA by taking the grade pay as Rs.2800. Representations were submitted on 1.9.2020 and 9.10.2020 to grant OTA reckoning the grade pay as Rs.4200, Night Duty allowance and TA for certain periods mentioned in the representations, which are yet to be disposed. Therefore, respondents are

directed to dispose of the representations within a period of 8 weeks from the date of receipt of this order by issuing a speaking and reasoned order, in accordance with the relevant rules and law.

7. With the above direction, the OA is disposed of without going into the merits of the case, at the admission stage. No order as to costs.



(B.V. SUDHAKAR)
ADMIN MEMBER

(ASHISH KALIA)
JUDICIAL MEMBER

/evr/